COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 1166 OF 2017 in APPEAL NO. 400 OF 2017

Dated: 5th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Sarda Energy And Minerals Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Mr Vishrendra Tomar

Counsel for the Respondent(s) : Mr. Sitesh Mukerhjee

Mr. Deep Rao

Mr. Divyanshu Bhatt for R-2

ORDER

(IA NO. 1225 OF 2018 – Delay in filing Rejoinder)

We have heard the learned counsel, Mr. Raunak Jain appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that, there is a delay of 20 days in filing rejoinder to the reply filed by the Appellant. Further, he submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing rejoinder may kindly be condoned and the instant IA may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing rejoinder, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in filing rejoinder is condoned. IA is allowed.

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The learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submission made by the learned counsel appearing for both the parties, as stated above, is placed on record.

List the matter for hearing on <u>22.11.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

Bn/kt